

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE NINTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 17079 OF 2018

Between:

Dr.Vineela Chettipalli,, D/o C..M.Vidya Sagar, Aged about 24 years, Occ.Doctor, R/o H.No.69, Brundavan Colony, Phase-II, Dr.A.S.Rao Nagar, Hyderabad-62.

.....PETITIONER

AND

1. The Union of India,, Ministry of Health and Family Welfare, A-Wing, Nirman Bhavan, Maulana Azad Road, New Delhi-110011, Rep. by its Secretary.
2. National Board of Examination, Mahatma Gandhi Road, Ansari Nagar, New Delhi-110029, Rep. by its Executive Director.
3. Director General of Health Services, A Wing, Nirman Bhavan, Maulana Azad Road, New Delhi-110001.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of MANDAMUS, or any other appropriate Writ or writs, declare the action of the respondent No.2 in withholding the NEET-PG 2018 Rank for Roll No.1805067923 of the petitioner even after the revised cut-off score and revised eligibility criteria for NEET-PG 2018 issued in Public Notice dated.27-04-2018 for the results already declared on 23-01-2018 based on Ministry of Health and Family Welfare, Government of India Notification dated.27-04-2018 even after issuing the representation dated.29-04-2018 as being illegal and arbitrary and

consequently direct the Respondents to assign necessary Rank to the petitioner for NEET-PG Examination, 2018 for the Roll No.1805067923 on revised cut-off score and revised eligibility criteria issued by the 2nd respondent and permit the petitioner to make online application for PG Degree/Diploma /courses, 2018 in Universities including Deemed Universities.

I.A.NO:1 OF 2018

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to DIRECT the Respondents to assign necessary Rank to the petitioner for NEET-PG Examination, 2018 for the Roll No.1805067923 on revised cut-off score and revised eligibility criteria issued by the 2nd respondent, by permitting the petitioner to make online application for the NEET-PG 2018 forthwith in universities, including the deemed universities, pending disposal of the writ petition.

Counsel for the Petitioner : M/s AEQUITASJURIS LAW FIRM

Counsel for the Respondents : SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.17079 of 2018

ORDER: *(Per the Hon'ble Sri Justice J. Sreenivas Rao)*

This writ petition is filed questioning the action of the respondents in not issuing the rank of the petitioner pursuant to the PG Notification pertaining to the year 2018. Hence, the cause in the writ petition does not survive for consideration.

2. Accordingly, the writ petition is dismissed as infructuous.

No order as to costs.

Miscellaneous petitions, pending if any, shall stand closed.

**SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR**

//TRUE COPY//


SECTION OFFICER

To

1. One CC to SRI AEQUITASJURIS LAW FIRM, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA Advocate [OPUC]
3. Two CD Copies

SA

BS

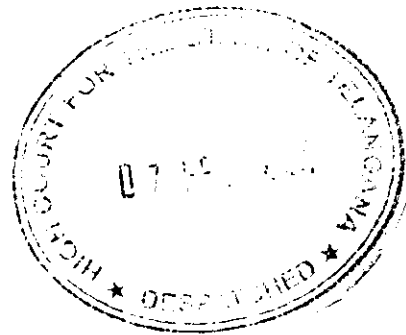
kp.

HIGH COURT

DATED:09/01/2025

ORDER

WP.No.17079 of 2018



DISMISSING THE W.P

AS INFRACTUOUS WITHOUT COSTS.

(5)

Kp
28/1/25